

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-121

C.A No. 955/CIII/ND/19

In

(IB)- 189(ND)/17

IN THE MATTER OF:

State Bank of India

Vs.

Namdhari Food International Pvt. Ltd.

...FINANCIAL CREDITOR

...RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 24.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

PRESENT:

For the Applicant/FC :

For the Respondent :

For the Intervener :

ORDER

CA No. 955/C-III/ND/2019

It is submitted by the counsel for the applicant that the claim is collated to the extent of Rs. 51,01,73,352.72/- and prayed to withdraw the Application. The prayer is allowed.

The Application is **Dismissed as withdrawn.**

- Sol -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)